

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 835/MP/2025

Subject : Petition Under Section 79(1)(C) & 79(1)(K) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 11 & 12 of Central Electricity Regulatory Commission (Deviation settlement mechanism and related matters) Regulations, 2024, Regulation 41 & 42 of the GNA Regulations, 2022 and any other relevant laws seeking inter alia the approval of the metering scheme proposed by the Petitioner in relation to the BESS Project being setup pursuant to Regulation 5.2 of the GNA Regulations, 2022 to optimize the usage of already granted connectivity quantum of 1200 MW to the Petitioner / its SPVs.

Petitioner : ACME Solar Holdings Limited (ASHL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aniket Prasoon, Advocate, ASHL
Shri Vinit Kumar, Advocate, ASHL
Shri Sarthak Sareen, Advocate, ASHL
Ms. Kavya Bhardwaj, CTUIL
Shri Kamaldeep, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Alok Mishra, NRLDC
Shri Rahul Negi, NRLDC
Ms. Himani Dutta, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the revised metering scheme has now been issued by NRLDC on 6.10.2025. However, since the Petitioner has also prayed for integration of its BESS so that the excess generation from its Projects can be diverted to/drawn by BESS for charging, the matter may be deferred for four weeks to permit the Petitioner to apprise the Commission on this aspect.

2. However, in view of the Commission's observation that said aspect was premature at this stage, the learned counsel sought permission to withdraw the present Petition with a liberty to approach the Commission, if required, in accordance with law and also to file an appropriate affidavit to this effect.

3. The representatives of the Respondent, NRLDC, also confirmed that the final procedure for the metering, accounting and deviation settlement, transmission charge waiver and REC mechanism related to ESS has already been issued on 6.10.2025.

4. Considering the above, the Commission permitted the Petitioner to file its affidavit, as above, within two days.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**